

**GOVERNMENT OF INDIA**

**MINISTRY OF DEFENCE**

**RAJYA SABHA**

**QUESTION NO 21.04.2010**

**ANSWERED ON**

**MISERABLE CONDITIONS OF FAMILIES OF SOLDIERS .**

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Shri Rajkumar Dhoot

Will the Minister of COAL DEFENCE be pleased to state :-

- (a) whether it is a fact that the families of soldiers who were awarded gallantry awards posthumously are living in miserable conditions;
- (b) if so, the details of posthumous awardees of 1962, 1965 and 1971 wars and kind of benefits and assistance being given to their families now, in particular to the widow of Abdul Hamid, hero of 1965 war;
- (c) whether there is any system or mechanism to ensure welfare of such families;
- (d) if so, the details thereof; and
- (e) if not, how the Government proposes to take care of widows and dependent parents of those who laid down their lives for the country?

**ANSWER**

(SHRI A.K. ANTONY)

MINISTER OF DEFENCE

(a) to (e): A statement is laid on the Table of the House.

STATEMENT IN RESPECT OF PARTS (a) TO (e) OF RAJYA SABHA STARRED QUESTION NO.363 FOR 21.4.2010 REGARDING MISERABLE CONDITIONS OF FAMILIES OF SOLDIERS.

No specific case has come to the notice of the Government where family of \_\_\_\_\_ a gallantry award winner soldier is living in miserable condition.

A list showing the names of posthumous awardees of 1962, 1965 and 1971 wars is at Annexure I. The details of benefits and assistance given to these awardees is given at Annexure II and benefits extended in particular to the widow of Hav Abdul Hamid, PVC is given at Annexure III.

The Government looks after the welfare of families of these awardees and other Ex-Servicemen and their families through Zila Sainik Boards at District level, Rajya Sainik Board at State level and Kendriya Sainik Board at Central level. Rajya Sainik Boards have been asked to impress upon the Zila Sainik Boards to pay special attention to the Gallantry Award recipients and their dependents.